

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2025
(@ SLP(C) No. 27558/2023)

BAREILLY DEVELOPMENT AUTHORITY

APPELLANT(S)

VERSUS

AMBA PRASAD & ANR.

RESPONDENT(S)

WITH

CIVIL APPEAL NO. _____ OF 2025
(@ SLP(C) No.22126/2024)

CIVIL APPEAL NO. _____ OF 2025
(@ SLP(C) No. 23734/2024)

CIVIL APPEAL NO. _____ OF 2025
(@ SLP(C) No. 23702/2024)

CIVIL APPEAL NO. _____ OF 2025
(@ SLP(C) No. 24504/2024)

O R D E R

1. Leave granted.
2. Since the appeals have arisen out of an interim order, we are inclined to dispose of the matter by way of a short order.
3. By way of the impugned order, the High Court has directed the appellant to release 50% of the amount awarded by the Reference Court, of which 25% was permitted to be withdrawn with the furnishing of security, and 25% without

security. The appellant was also directed to deposit the entire amount awarded by the Reference Court.

4. Taking into consideration the submissions made, we are inclined to modify the impugned order as follows:-

I. The appellant shall only deposit 50% of the total amount awarded by the Reference Court. If the said 50% has already been deposited as directed by us in one of the appeals, then no further compliance is required.

II. The appellant shall make such a deposit within a period of eight weeks from today.

III. The respondents shall be permitted to withdraw 30% of the total amount awarded by the Reference Court, along with the statutory benefits without furnishing the security.

IV. Additionally, the remaining balance of 20% of the total amount awarded by the Reference Court shall be kept in an FDR.

V. By doing so, the amount withdrawn pursuant to the order passed by the Land Acquisition Officer shall be deducted and adjusted accordingly.

5. The deposit which is directed to be made shall be invested in an interest bearing Fixed Deposit account, and shall be renewed every year before the Reference Court.

6. The appeals are allowed accordingly.

7. Pending application(s), if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[RAJESH BINDAL]

NEW DELHI;
30th APRIL, 2025

ITEM NO.18

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27558/2023

[Arising out of impugned final judgment and order dated 20-09-2023 in CMRA No. 284/2023 passed by the High Court of Judicature at Allahabad]

BAREILLY DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

AMBA PRASAD & ANR.

Respondent(s)

WITH

SLP(C) No.22126/2024 (XI)

SLP(C) No. 23734/2024 (XI)

FOR ADMISSION and IA No.233//169/2024-EXEMPTION FROM FILING O.T.

SLP(C) No. 23702/2024 (XI)

FOR ADMISSION and I.R.

SLP(C) No. 24504/2024 (XI)

FOR ADMISSION and I.R. and IA No.237249/2024-EXEMPTION FROM FILING O.T.

Date : 30-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.
Mr. Harsh Som, Adv.

For Respondent(s) Mr. Haraprasad Sahu, Adv.
Mr. Shiv Kant Mishra, Adv.
Mr. Rohit Kumar Rana, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

Mr. Aftab Rasheed, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Brahmjeet Singh, Adv.
Ms. Sheetal Rawat, Adv.
Mr. Mansur Ali Khan, Adv.
Mr. Rahat Ali Chaudhary, Adv.

Mr. Ali Safeer Farooqi, Adv.
Mr. Abrar Ahmad, Adv.

Dr. Meera Agarwal, AOR
Mr. Ramesh Chandra Mishra, Adv.

Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.
Ms. Sthavi Asthana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeals are allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(ANU BHALLA)
COURT MASTER (NSH)